

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

Original Application No. 281 of 2011

Friday, this the 30th day of March, 2012

CORAM:

Hon'ble Mr. Justice P.R. Raman, Judicial Member
Hon'ble Mr. K. George Joseph, Administrative Member

C. Sofi, Commandant, KAP Vth Battalion,
 Maniyar, Maniyar (PO),
 Pathanamthitta District – 689 662.

Applicant

(By Advocate – Mr. N. Nandakumara Menon, Sr.
Mr. P.K. Manoj Kumar)

V e r s u s

1. The Union of India represented by the Secretary to Government, Home Department, New Delhi-110 001.
2. The Selection Committee for Appointment by promotion to the IPS Kerala Cadre, represented by its Chairman, Union Public Service Commission, (UPSC), Shajahan Road, New Delhi-110 001.
3. The State of Kerala represented by the Chief Secretary to Government, General Administration Special (A) Department, Government Secretariat, Thiruvananthapuram-695 001.
4. The Director General of Police, Police Headquarters, Vazhuthakad, Thiruvananthapuram-690 014.
5. The Union Public Service Commission (UPSC), represented by its Secretary, Shajahan Road, New Delhi-110 001.
6. S. Sasikumar, S/o. Late Shri K.V. Sukumaran, Sree Revam, Vettuveni, Haripad, Alleppey District, Working as Superintendent of Police (Non IPS), CBCID, (HQ), Trivandrum.
7. P.H. Ashraff, S/o. P.A. Hamsa, House No. 27/2811 D, Vidya Nagar, Kadavanthra, Kochi-20.
8. V.C. Mohanan, S/o. V.K. Chellappan,

T.C. 30/860, Karthika, Petta, Trivandrum,
Working as Superintendent of Police (Non IPS),
Marine Enforcement Vigilance, Trivandrum.

9. A.J. Thomas Kutty, S/o. J. John, Avicot,
T.C. 5/2052, Kowdiar PO, Trivandrum.
10. V. Muraleedharan Nair, S/o. K.V. Pillai,
Narakaparambil, Millumpadi, Navodaya,
Kakkanadu, Ernakulam-682 021.

..... **Respondents**

[By Advocates – **Mr. Thomas Mathew Nellimoottil (R2&5),**
Mr. P.M. Saneer, Sr. GP (R3&4) &
Mr. S. Sreekumar (R6-10)]

This application having been heard on 30.03.2012, the Tribunal on the same day delivered the following:

ORDER

By Hon'ble Mr. Justice P.R. Raman, Judicial Member-

The relief sought for in the OA is to issue appropriate direction to the 3rd respondent to forward the name of the applicant for consideration by the 2nd respondent selection committee for consideration and inclusion in the select list of IPS Officers (Kerala Cadre) for the year 2008. This prayer is opposed by the party respondents Nos. 6-10. However, during the pendency of the OA select list has been prepared and forwarded. The applicant in such circumstances wants to challenge the select list. Without prejudice to his right to challenge the final select list, this OA is closed. No order as to costs.


(K. GEORGE JOSEPH)
ADMINISTRATIVE MEMBER

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(JUSTICE P.R. RAMAN)
JUDICIAL MEMBER